

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI
Original Application No. 1 of 2023 (SZ)**

IN THE MATTER OF

Chandrasekarapuram Panchayat
Rep by its President K. Palanivel
S/o Komali Karuppan,
CHandrasekarapuram Village and Post,
Rasipuram Taluk, Namakkal District.

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Applicant.

Versus

1. Rasipuram Municipality,
by its Commissioner,
Rasipuram Taluk & Post,
Namakkal District- 637 408.

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Certified that the contents of the typed set are true copies of their originals.

Dated at Chennai on this the ~~22~~ day of Jun 2024



Counsel for 1ST Respondents

BEFORE THE NATIONAL GREEN TRIBUNAL,
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Applicant.

Versus

1. Rasipuram Municipality,
by its Commissioner,
Rasipuram Taluk & Post,
Namakkal District- 637 408.

2. Tamil Nadu Pollution Control Board,
by its District Environmental Engineer,
District Collector Office,
Namakkal District- 637 003.

3. The District Collector,
District Collector Office,
Namakkal District- 637 003.

4. Rasipuram Panchayat Union,
By its Block Development Officer
Rasipuram Taluk & Post,
Namakkal District- 637 408.

...

Respondents.

STATUS REPORT FILED ON BEHALF OF THE 1ST RESPONDENT

I, M. Selvaraj, Son of Murugesan, Hindu aged about 51 years working as Commissioner, Rasipuram Municipality, Rasipuram, do hereby solemnly affirm and sincerely state as follows:


COMMISSIONER (I/c)
RASIPURAM MUNICIPALITY

1. I am the commissioner of the Rasipuram Municipality, the first respondent herein and well conversant with the facts of the case from the connected files.
2. I submit that I am submitting this report with regard the reliefs sought for the present Application.
3. It is submitted that the Applicant has filed the present Application with regard to the alleged mixing of the sewage Water in the Thattankuttai Lake.
4. This Respondent submits that the work of establishment of the Underground Sewerage System for the Rasipuram Municipal area was started in the year 2013 by the issue of G.O. D No 492 MA & WS department dated 19-09-2013. The Technical sanction was given on 25-07-2014 for the project at an estimate of Rs. 5514.00 Lakhs. Work order was issued on 30-03-2015 to the Contractor M/s VV Constructions Pvt Ltd, Nesapakkam, Chennai.
5. As per the work order the completion of the work is on 31-03-2021 for the 7 Nos of Lifting Stations and one Sewage Treatment Plant. The total town has been divided into 7 zones and the STP collection system was completed on the following dates for the respective Zones.
6. As per the work order and the contract, the period of maintenance by the contractor is 5 years from 01-11-2021 in respect of Zones IV, V and VI and from 01-04-2021 for Zones I, II, III and V(a) and the STP.
7. The required consent for the establishment and the subsequent operation of the STP has been issued and lastly renewed by order dated 30-08-2022. The said consent is valid till 31-03-2023.


COMMISSIONER (1/4)
RASIPURAM MUNICIPALITY

8. According to the design, the total number of House service Connections is 16, 879 in the Rasipuram town. The work of providing the connections is going on and the said work has now crossed Currently 6562 connections have been completed out of total number of households numbering 7024. Steps are being taken to provide the remaining links within 4 months. Also due to non-cooperation of the general public there has been delay in providing links.
9. Field inspection with officials of Tamilnadu Drinking Water Supply and Drainage Board (Waste Water Division) and the following details are submitted:
- Rasipuram Municipal Sewerage Treatment Plant has a installed capacity of 6.96 MLD and is receiving 3.47 MLD of sewage (inlet) daily. 3.47 MLD sewage is being treated (Outlet).
 - At present underground sewerage connection is not provided to additional houses sanctioned by Rasipuram Municipality. Currently 6562 connections are provided for 7024 connections. Steps are being taken to provide the remaining links within 4 months. Also due to non-cooperation of the general public there has been delay in providing links.
 - Effluent received through open rainwater drainage is not permitted to be treated in the treatment plant operated by the Tamil Nadu Water Supply and Drainage Board (Waste Water Division).
 - At present, an estimate has been prepared for the construction of a new underground storage tank to prevent mixing of sewage with open rainwater drainage in Tattankuttai Lake, and the work will be completed expeditiously by receiving government project funds.


COMMISSIONER (I/C)
RASIPURAM MUNICIPALITY

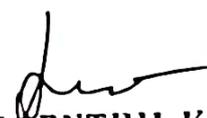
10. As per the consent and the design of the UGSS, the treated water from the STP is to be discharged on the downstream of the Thattankuttai lake and the required infrastructure has already been created and the presently the treated sewage is being discharged in the downstream of the Lake and it is not reaching the Lake as alleged by the Applicant.

11. It is hereby informed that action is being taken by the Tamil Nadu Pollution Control Board to prevent the discharge of Dying Unit sewage into the open channels. Such outlets have to be controlled and prevented by the TNPCB as the dying units are falling under the jurisdiction of the TNPCB.

In the foregoing circumstances it is prayed that this Honourable Tribunal may be pleased to pass appropriate orders on the same.

Solemnly affirmed on this
the 22nd day of June
2024 and the deponent
herein has affixed his signature
in my presence


COMMISSIONER
RASIPURAM MUNICIPALITY


S. RAM SENTHIL KUMAR
ADVOCATE, E. No.2522/06
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Gandhi Nagar, Adyar,
Chennai - 600 020

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
BENCH AT CHENNAI**

O. A. No. 1 of 2023 (SZ)

**STATUS REPORT FILED
BY 1ST RESPONDENT**

**M/S.P.SRINIVAS (828/1994)
R.PURUSHOTHAMAN (263/2011)**

COUNSEL FOR 1ST RESPONDENT.

Cell No. 9940118337